

No. 1210 (E), dated the 27th December, 1988 publishing the Rice Milling Industry (Regulation and Licensing) Second Amendment Rules, 1988, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

[Placed in Library See No. LT/89]

I. Report and Accounts (1987-88) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay and related papers.

II. Report and Accounts (1987-88) of the Institute for the Physically Handicapped, New Delhi and related papers.

III. Report and Accounts (1987-88) of the Central Wakf Council, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): Madam I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1987-88, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT 7569/89]

(ii) (a) Annual Report and Accounts of the Institute for the Physically Handicapped, New Delhi, for the year 1987-88, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the paper men-

(iii) (a) Annual Report and Accounts of the Central Wakf Council, New Delhi, for the year 1987-88, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Council.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT 7502/89]

Notification of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB) on behalf of SHRI B.K. GADHVI: Madam, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944, together with explanatory memorandum on the Notifications:—

(i) G.S.R. No. 1074 (E) dated 16-11-88 amending Notification No. 8888 C.E. dated the 1st March, 1988 so as to exempt certain specified goods if manufactured in rural areas by certain specified organisation.

(ii) G.S.R. No. 1075 (E) dated 16-11-88 exempting goods of the description specified in column (2) of the Table hereto annexed and falling under sub-heading No. 3701.20 or 3702.20 of the schedule to the Central Excise tariff Act, 1985 from so much of the duty of excise leviable thereon which is specified in the said schedule as is in excess of the amount calculated at the rate specified in the corresponding entry in column (3) of the said table in

- (iii) G.S.R. No. 1103 (E) dated 28-11-1988 amending Notification No. 266/88-C.E. dated 14-10-1988 seeking to extend the scope of such video cassettes which are made from imported tapes on which CVD at the rate of Rs. 10 per square metre has been paid.
- (iv) G.S.R. No. 1104 (E) dated 28-11-88 amending Notification No. 187/88-C.E. dated 13-5-88 seeking to limit this rate on the specified type of cassettes made out of video tapes manufactured and cleared before 14th October, 1988.
- (v) G.S.R. No. 1112 (E) dated 1-12-88 amending Notification No. 88/88-C.E. dated 1-3-88 so as to exempt from the whole of the duty of excise in respect of certain specified excisable goods manufactured in rural areas by certain specified organisation.
- (vi) G.S.R. No. 1113 (E) dated 1-12-88 exempting from excise duty on food preparations falling under sub-heading No. 1901.19 of the Central Excise Tariff and intended for free distribution among economically weaker sections of the society under approved programmes of the Government.
- (vii) G.S.R. No. 1114 (E) dated 1-12-88 amending Notification No. 53/87-C.E. dated 1-3-87 so as to extend the concessional rate of duty to strips and the like of synthetic textile materials used in knitted fabrics.
- (viii) G.S.R. No. 1156 (E) dated 8-12-88 amending Notification No. 158/87-C.E. dated the 29th July, 1987 so as to prescribe a concessional rate of basic excise duty Rs. 6 per kg. on polypropylene Multi Filament Yarn.
- (ix) G.S.R. No. 1160 (E) dated 9-12-88 amending Notification No. 179/88-C.E. dated the 13th May, 1988 so as to prescribe an effective rate of excise duty of Rs. 1200 per tonne in respect of copper plates, sheets, blanks including circles and strips falling under heading No. 7409, if supplied to Government of India Mint.
- (x) G.S.R. No. 1161 (E) dated 9-12-88 amending Notification No. 170/88-C.E. dated 13-5-1988 so as to reduce the basic Central excise duty on goods and materials of chapters 72 & 73 obtained by breaking up of ships, boats & other floating structures manufactured in India from Rs. 1400 per tonne to Rs. 1115 per tonne.
- (xi) G.S.R. No. 1182 (E) dated 16-12-88 amending Notification No. 27/87-C.E. dated 1-3-88 so as to reduce the rate at which credit of money is available for use of rice bran oil in the manufacture of vanaspati from Rs. 6500 per tonne to Rs. 6000 per tonne.
- (xii) G.S.R. No. 1198 (E) dated 23-12-88 amending Notification No. 469/86-C.E. dated 24th December, 1988 seeking to revise the fuel-efficiency norms of such motor cars and extends the validity of the Notification No. 296/88 Central Excises dated 23rd December, 1988, G.S.R. No. 1218 (E), till the 31st March, 1990 and the revised fuel-efficiency norms take effect from the 1st April, 1989.
- (xiii) G.S.R. No. 1211 (E) dated 27-12-88 amending Notification No. 133/88-C.E. dated 1-3-86 so as to extend, for a further period of three months, the concessional rate of excise duty in respect of certain specified resins and plastics.
- (xiv) G.S.R. No. 1233 (E) dated 30-12-88 rescinding Notification No. 133/86-C.E. dated the 22nd July, 1986.

- (xv) G.S.R. No. 1235 (E) dated 30-12-88 amending Notification No 1/87- C.E. dated the 1st January, 1987 so as to continue the benefit of concessional rate of exise duty for one more year upto 31st December, 1989.
- (xvi) G.S.R. No. 1236 (E) dated 30-12-88 amending Notification No. 1/88-C.E. dated the 1st January, 1987 so as to extend this concessional rate to three more electric-ity units.
- (xvii) G.S.R. No. 24 (E) dated 12-1-88 exempting button cells from ex-cise duty in excess of 15 percent *ad-valorem*.
- (xviii) G.S.R. No. 64 (E) dated 30-1-89 exempting the whole of the excise duty on potassium metal and potassium amide consumed within the factory of manufac-ture of heavy water.

Placed in Library. See No. LT-7421/89 for (i) to (xviii)]

II. A copy (in English and Hindi) of the Ministry of Finance (Depart-ment of Revenue), Notification G.S.R. No. 1206 (E), dated the 26th December, 1988, amending Notification No. 277/87-Customs, dated the 13th July, 1987, so as to substitute for the figures, letters and words "31st day of December, 1988" by the figures, letters and words "28th day of February, 1989", under section 159 of the Customs Act, 1962, together with an explanatory memorandum on the Notification. [Placed in Lib-rary. See No. LT-7423/89]

III. A copy in (in English and Hindi) of the Ministry of Finance (De-partment of Revenue), Notifica-tion G.S.R. No. 105 (E), dated the 16th February, 1989, exempt-ing H.E. Mr. Kenan Evren, Presi-dent of the Turkey, his daughter, Mrs. Gulay Alpsalan and twenty members of the delegation on their

State visit to India from 22nd to 26th February, 1989, from pay-ment of foreign travel tax leviable under sub-section (1) of section 35 of the Finance Act, 1979, in re-spect of their international journey to any place outside India at the end of the said visit, under section 41 of the said Act, together with an explanatory memorandum on the Notification. [Placed in Lib-rary. See No. LT-7422/89]

Fertilizer (Movement Control) (Amendment) Order, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE SHRI R. PRABHU: Madam, I beg to lay on the table a copy (in English and Hindi) of the Ministry of Agriculture (Department of Fertilissers), Notification S.O. 1162 (E) dated the 12th December, 1988, publishing the Fertilizer (Movement Control) (Amendment) Order, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7480/89].

Report and Accounts (1986-87) of the Karnataka Agro Industries Corporation Limited, Bangalore and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINIS-TRY OF AGRICULTURE (SHRI, SHY-AM LAL YADAV): Madam, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Twentieth Annual Report and Accounts of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1986-87, together with the Auditors' Report on the Accounts and the com-ments of the Comptroller and Au-ditor General of India thereon.